

ITEM NO.6

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 6655/2022

[Arising out of impugned final judgment and order dated 06-10-2021 in FAFO No. 1418/2021 passed by the High Court of Judicature at Allahabad]

THE NEW INDIA INSURANCE CO. LTD.

PETITIONER(S)

VERSUS

SANJU & ORS.

RESPONDENT(S)

(IA No. 54269/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; IA No. 58120/2024 - EXEMPTION FROM FILING O.T. and IA No. 54271/2022 - EXEMPTION FROM FILING O.T.)

Date : 15-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. T. Mahipal, AOR
Mr. Rohit Kumar Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. The Tribunal took the income of the deceased to be Rs.30,000/- (Rupees thirty thousand) per annum but the High Court took it as Rs.15,000/- (Rupees fifteen thousand) per month in making the Award.
2. Heard learned counsel for the petitioner.
3. No one has entered appearance on behalf of the respondents despite service of notice.
4. The submission of learned counsel for the petitioner is that there is no evidence whatsoever

to take the income of the deceased to be Rs.15,000/-(Rupees fifteen thousand) per month and the Tribunal has rightly taken the notional income of the deceased to be Rs. 30,000/-(Rupees thirty thousand) per annum.

5. Leave granted.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI WASON)
COURT MASTER (NSH)